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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 9535/2017 & C.M. No. 38755/2017
MANISH KUMAR GIRI ALIAS SABI GIIRIPetitioner

Through: Mr. Trideep Pais, Sr. Adv. with Ms. Amritananda Chakaravorty, Mr. Mihir Samson, Ms. Shreya, Ms. Sitamsini Cherukumalli, Ms. Salini Ambastha, Ms. Sakshi Jain, Ms. Tavleen Kaur Saluja and Mr. Pradeep Kumar Singh, Advs.

versus

UNION OF INDIA & ORS.Respondent
Through: Mr. Chetan Sharma, ASG with Mr. Piyush Beriwal, Mr. Amit Gupta, Mr. Vidur Dwivedi, Mr. Naman and Ms. Jyotsna Vyas, Advs.

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER
17.10.2025

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1. Considering that the issues referred to this Full Bench for determination are of seminal importance, we, with the consent of learned counsel for the parties, appoint Mr. Gautam Narayan, Senior Advocate (Mobile: 9811411735) to assist the Court.
2. Accordingly, the Office is directed to provide a copy of the entire paper book and the orders passed in the matter to Mr. Gautam Narayan, within a week. Mr. Naryan may seek the assistance of an assisting counsel of his



choice as well.

3. We also request learned counsel representing the parties to file their respective written submissions. The parties, including the learned *Amicus Curiae* shall submit a single bunch of judgments duly paginated. Written submissions and the compilation of judgments shall be filed by 14.11.2025.

4. We clarify that since this matter may have an impact over the Personnel of all the Armed Forces, including those of the Army and Air Force as well, apart from the Navy, we provide that the instructions in the matter shall be provided to learned counsel for the respondents by none other than the Secretary, Ministry of Defence, Government of India or any other High-Ranked Officer nominated by him for the said purpose.

5. List on 28.11.2025 at 02:30 p.m.

DEVENDRA KUMAR UPADHYAYA, CJ

C. HARI SHANKAR, J

OM PRAKASH SHUKLA, J

OCTOBER 17, 2025

N.Khanna